

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1750/2003

New Delhi this the 15th day of July, 2003.

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.K. Naik, Member(A)

Shri A. Vishwakarma,  
Senior Marketing Officer,  
DMI, Head Office,  
Faridabad.

.... Applicant

(through Sh. Rajinder Nischal, Advocate)

Versus

Union of India through  
its Secretary,  
Ministry of Agriculture,  
Deptt. of Agriculture and  
Co-operation, Krishi Bhawan,  
New Delhi.

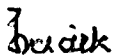
.... Respondent

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that  
he may be permitted to withdraw the present application  
with liberty to file a better drafted application.  
Allowed as prayed.

Subject to aforesaid, dismissed as withdrawn.



(S.K. Naik)  
Member(A)



(V.S. Aggarwal)  
Chairman